

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
APPEAL NO. 6 OF 2022**

M/s Prabhakar Rai & Ors

..... Appellants

VERSUS

Union of India & Ors.

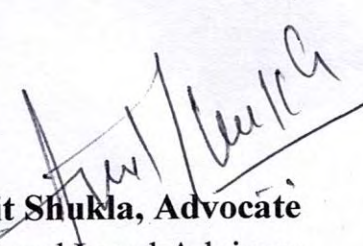
..... Respondents

I N D E X

S. No.	PARTICULARS	PAGE NO.
1	Counter Affidavit / Reply on behalf of Respondent No. 5, M/s JKN Purvanchal CBWTF Works	1-12
2	ANNEXURE R5/1: True copy of paper publication for public hearing	13
3	ANNEXURE R5/2: True copy of the RTI information as provided by UP Pollution Control Board with regard to the number of beds in four districts	14
4	ANNEXURE R5/3: A copy of orders passed by the UP-Pollution Control Board against the MPCC, Khalilabad	15-17
5	Vakalatnama	18

JKN PURVANCHAL CBWTF WORKS

THROUGH


Amit Shukla, Advocate

LexWeb, Advocates and Legal Advisors

D-54, Sector 48, Noida- 201 303

Email: amit.shukla@lexweb.in

Mo.Nos. +91 9999933220, 9999333220

PLACE: NEW DELHI

DATED: 29.08.2022

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

APPEAL NO. 6 OF 2022

M/s Prabhakar Rai & Ors

..... Appellants

VERSUS

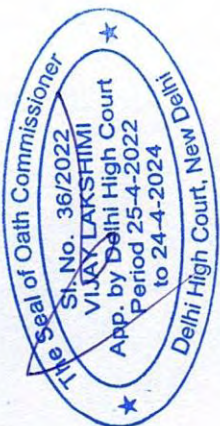
Union of India & Ors.

..... Respondents

**COUNTER AFFIDAVIT ON BEHALF OF RESPONDENT
NO. 5, JKN PURVANCHAL CBWTF WORKS TO THE
APPEAL PREFERED BY THE APPELLANTS UNDER
SECTION 16 OF THE NATIONAL GREEN TRIBUNAL
ACT, 2010**

I Amaresh Kumar Rai, aged about 49 years, S/o Late Sh. Janki Nath Rai, authorized representative M/s JKN Purvanchal CBWTF works, R/o Village Paharpur, Post Gotha Rasoolpur Deoria, Uttar Pradesh-274201, do hereby solemnly affirm and declare as under:

1. That I the deponent is the authorized representative of the respondent no. 5 and filing the present affidavit in the above noted case, and as such he is well acquainted with the facts and circumstances of the case, hence competent to swear this affidavit / reply.
2. That at the outset, it is submitted that the present Appeal is an abuse of the process of this Hon'ble Tribunal and the same deserves to be dismissed with heavy costs. It is further submitted that the Appellants have not approached this Hon'ble Tribunal with clean hands and have

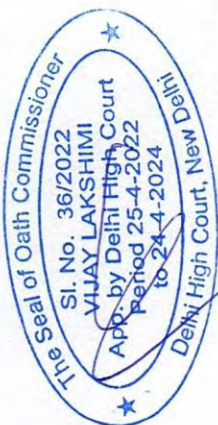


misrepresented several vital facts before this Hon'ble Tribunal which is evident from the disparity between the submissions made by the Appellants in the present Appeal and the Report submitted by the Joint Committee vide email dated 17.05.2022.

3. That the legal impediments in entertaining the present Appeal are submitted hereinafter as Preliminary Objections & Submissions:

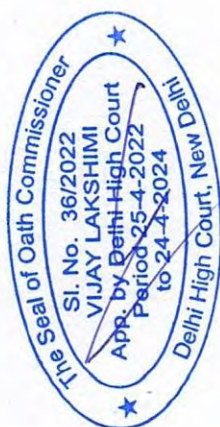
PRELIMINARY OBJECTIONS:

1. That the present Appeal is not maintainable as no condition as prescribed in the 'Revised Guidelines for Common Bio-Medical Waste Treatment and Disposal Facility' dated 21.12.2016 issued by CPCB have been violated. It is submitted that as per the said guidelines dated 21.12.2016, the buffer zone distance shall be calculated from the 'notified residential areas' and not from any individual residential premises.
2. That as per the report dated 05.05.2022 submitted by the Joint Committee, the residential areas of Village Bagwanpur, Surchak and Dhanauti Rajdiha are situated at a distance of 1.5 Kms, 1.0 Kms and 2.0 kms respectively from the proposed CBWTF and as such the requirement of having a preferable buffer zone of 500 m are clearly met in the present case.
3. That as per the report dated 05.05.2022 submitted by the Joint Committee, only the house of the Appellant No. 1 is



situated at a distance of 184 meters from the proposed CBWTF and the same is not covered in the notified residential area therefore, the location criteria specified in the 'Revised Guidelines for Common Bio-Medical Waste Treatment and Disposal Facility' has been duly complied.

4. That the Primary Health Center situated at a distance of 166 meters is in a dilapidated condition and is currently non-operational therefore, the establishment of proposed CBWTF would not adversely affect the Primary Health Center in any manner, whatsoever.
5. That the criterion of having a preferable buffer distance of 500 m from notified residential areas and sensitive areas is discretionary and not mandatory and can be reduced to less than 500 m by prescribing additional control measures. It is submitted that in the present case also the Environmental Clearance (issued by the SEIAA, UP) and CTE (issued by UPPCB) granted to Respondent No. 5 are subject to precautionary special conditions.
6. That the proposed CBWTF will be equipped with state-of-the-art equipment which will operate in consonance with the standards of operation as prescribed by SPCB/ PCC.
The equipment list and their capacity details are as under:



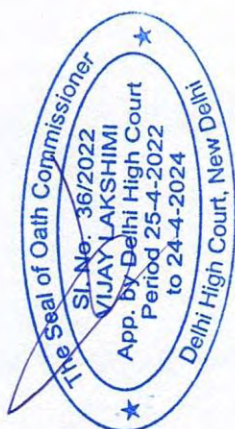
Equipment	Installed Capacity	Number
Incinerator	250 Kg per hour	1
Autoclave	800 Kg per Batch	1
Shredder	150 Kg Per Hour	1
Chemical Disinfection	1500 Ltr	1

Tank		
Effluent Treatment Plant	1 LD	1

It is submitted that besides the above air pollution control devices viz. Wet Scrubber, Cyclone and Bag Filter will be installed and 8 Kilo Litres of wastewater per day will be treated Effluent Treatment Plant and treated water will be recycled.

7. That the Appellants have deliberately with malafide intentions made false and misleading averments before this Hon'ble Tribunal. The disparity between the report dated 05.05.2022 submitted by the Joint Committee and the averments made by the Appellant are reproduced as under:

Averments made by the Appellants	Action Taken Report by Joint Committee
Primary Health Centre situated at a distance of 30-40 meter from the proposed CBWTF.	Primary Health Centre situated at a distance of 166 meter from proposed CBWTF and is non-functional.
ANM Centre situated at a distance of 30-40 meter from the proposed CBWTF.	No mention of any ANM Centre being located near the proposed CBWTF.
Community Playground situated at a distance of 30-40 meter from the proposed CBWTF.	No mention of any Community Playground being located near the proposed CBWTF.
Residential houses of the local villagers situated at a	House of the Appellant No. 1 situated at a distance of



distance of 100-120 meters from the proposed CBWTF.	184 meters from the proposed CBWTF and the residential areas of Village Bagwanpur, Surchak and Dhanauti Rajdiha are situated at a distance of 1.5 Kms, 1.0 Kms and 2.0 kms respectively from the proposed CBWTF.
---	--

8. That the Hon'ble High Court of Gujarat in Special Civil Application No. 12235 of 2017 has considered the same issue and has held as under:

"the biomedical waste has got to be processed in accordance with the rules and regulations laid down by the Central Pollution Control Board. If, according to the applicants, operating a BioMedical waste Process Unit is an evil, then ignoring the biomedical waste and allowing it to be disposed of without being processed, is a greater evil and would lead to more health hazard. The importance of the Bio-Medical waste Process Unit should not be undermined, and in my view, the applicants are unnecessarily hyper in this regard. The private respondents have been put to the strictest of the terms for the purpose of functioning and operation of the unit and they can still be put to certain more terms to ensure that the same does not lead to any pollution. The revised guidelines for the Common Bio-Medical Waste Treatment and Disposal Facility, as issued by the C.P.C.B. itself, provide that the buffer zone distance from the notified residential area may be reduced to less than 500 meters by the State Pollution Control Board or the Pollution Control Committee without referring the matter to the C.P.C.B. by prescribing the additional control measures such as (i) adoption of best available technologies (BAT) by the proponent of CBWTF; (ii) prescribing stringent standards for operation of the CBWTF by the SPCB/PCC; (iii) adoption of zero liquid discharge by the CBWTF and



(iv) in case of any complaints from the public, then CBWTF should prove that the facility is not causing any adverse impact on environment and habitation in the vicinity. If SPCB/PCC is not in a position to resolve the issue relating to buffer zone while selecting the site for CBWTFs, in such a case, SPCBs/PCCs may refer the matter to CPCB.

.....It is a settled law that the balance between environmental protection and developmental activities could only be maintained by strictly following the principle of "sustainable development. This is a development strategy that caters to the needs of the present without negotiating the ability of upcoming generations to satisfy their needs. The strict observance of sustainable development will put us on a path that ensures development while protecting the environment, a path that works for all peoples and for all generations. It is a guarantee to the present and a bequeath to the future. All environment related developmental activities should benefit more people while maintaining the environmental balance. This could be ensured only by strict adherence to sustainable development without which life of the coming generations will be in jeopardy. The adherence to sustainable development principle is a sine qua non for the maintenance of the symbiotic balance between the rights to environment and development.

Right to environment is a fundamental right. On the other hand, right to development is also one. Here the right to sustainable development cannot be singled out. Therefore, the concept of sustainable development is to be treated as an integral part of life under Article 21. Weighty concepts like intergenerational equity, public trust doctrine and precautionary principle, which have been declared as inseparable ingredients of our environmental jurisprudence, could only be nurtured by ensuring sustainable development. To ensure sustainable development is one of the goals of the Environment (Protection) Act, 1986 and this is quite necessary to guarantee the right to life under Article 21.

If the Act is not armed with the powers to ensure sustainable development, it will become a barren shell. In other words, sustainable development is one of the means



to achieve the object and purpose of the Act as well as the protection of life under Article 21. Acknowledgment of this principle will breathe new life into our environmental jurisprudence and constitutional resolve. Sustainable development could be achieved only by strict compliance with the directions under the Act."

PARAWISE REPLY:

That the contents of the Application unless specifically admitted in this reply may be deemed to be specifically denied.

1. That the contents of Para 1 of the Appeal are admitted to the extent that environment clearance dated 03.12.2021 is accorded to the answering Respondent after the due consideration and holding a public meeting where the grievances raised by the Appellant and other persons were duly addressed. The Appellant herein is unnecessarily creating hindrance without having any concern to the public. Further, before considering the application of the deponent a public hearing was also held, by the ADM (F) Deoria. A true copy of newspaper publication for public hearing is annexed herewith and marked as **Annexure R5/1**.



2.

That the contents of Para 2 of the Appeal are wrong and denied and in reply it is submitted that Biomedical Waste Management Rules, 2016 of common medical based treatment and disposal facilities provides the buffer area for the establishment of new plant and further Clause-8 (b) of the Rule clearly provides establishment of a new plant if the number of hospital beds exceed more than 10,000 in a nearby area. Admittedly, no CBWTF plant exist in district

Gorakhpur, Deoria, Mahrajganj, Kushinagar and there are 19208 beds in the hospitals running in these 4 districts, thus, the case of the answering Respondent falls under Clause-8(b) of the new rules. It is further the admitted fact that there is no CBWTF established in Gorakhpur Mandal. A true copy of the RTI information as provided by UP Pollution Control Board with regard to the number of beds in above mentioned 4 districts is annexed herewith and marked as **Annexure R5/2**.

3. That the contents of paragraph no. 3 of the appeal are wrong and denied and in its reply it is submitted that in a joint committee inspection conducted on the direction of this Hon'ble Tribunal as per site inspection report of joint committee distance of primary health center (presently non-functional and is in dilapidated condition) from the proposed CBWTF is 166 Meter and further distance of nearest habitat/population from proposed CBWTF is 184 meter, thus the contention of the appellant that the proposed unit is at distance of less than 50 meter from primary health center and from community playground 100 meter is absolutely false. Further, while granting the permission, the conditions enumerated in clause 6 (b) were also imposed upon the answering Respondent and the deponent has complied with the same by submitting a bank guarantee of INR 2,50,000.00 against the condition mentioned in CTE, and prior to applying land use, requisite fee for land use conversion was deposited by the Respondent. The Respondent has also covered the area of the project by boundary wall so that no confusion could be



created while measuring the distance from the project to the near habitat.

4. That the contents of Paragraph 4 of the appeal are matter of record and need no specific reply.
5. That the contents of Paragraph 5 of the appeal are wrong and denied. It is submitted that the Geo Co-ordination which was provided in the application form for getting NOC from the CET is the same one which was considered by the Divisional Director, Social Foresti Division, Deoria. Thus, NOC granted by the Divisional Director, Social Foresti Division, Deoria is well considered and after the site inspection which does not suffer from any infirmity.
6. That the contents of Paragraph 6 of the appeal are wrong and denied. It is submitted that the procedure provided under the UP Revenue Code, was duly followed and the reports of Lekhpal, Revenue Inspector, and Tehsildar was submitted before the SDM, Deoria while allowing the application under section 81 of the Revenue Code. The contention of the Appellant that the misleading facts were produced is absolutely false and based on the conjectures and surmises, there is nothing which is misleading while getting the order dated 23.2.2021.
7. That the contents of Paragraph 7 of the Appeal are wrong and denied. It is submitted that a newspaper publication for the public meeting was issued by the UP-Pollution Control Board and the date for the public meeting was held on



and within the ambit of the rules. A copy of orders passed by the UP-Pollution Control Board against the MPCC is annexed herewith and marked as **Annexure R5/3**.

The guidelines mentioned in the Bio Medical Waste Treatment Facility 2016 and further compliance of the direction with regard to the pollution control which includes deployment of best available technology for the plant was complied with alongwith furnishing of bank guarantees. It is submitted that the conditions were duly complied by the project proponent and an affidavit with regard to the compliance was also submitted by the project proponent.

10. That the contents of Paragraph 10 of the Appeal are wrong and denied and in its reply it is submitted that Appeal devoid of merit and is liable to be dismissed with cost.

REPLY TO GROUNDS:

In reply to the Grounds raised by the Appellants, it is submitted that all the grounds are reiteration of the facts and are devoid of any merits. Therefore, while placing reliance on the reply to the facts and in view of Preliminary Objections and Submissions, it is submitted that all the grounds are frivolous and devoid of any merits. It is important to mention that none of the ground mentioned in the Appeal can sustain and the Appeal under Section 16 of the National Green Tribunal Act, 2010 is liable to be dismissed with costs.



REPLY TO PRAYER:

The entire prayer is devoid of any merits and the Appeal is liable to be dismissed with heavy costs against the Appellants and in favour of the answering Respondent.

Amaresh Kumar Rai
DEPONENT

VERIFICATION

I, Amaresh Kumar Rai, the above name deponent, do hereby verify that the contents of the Affidavit are true and correct to my knowledge and belief and on the basis of the knowledge derived from the official records. The legal submissions are made on the advice received and believed to be true.

Verified at New Delhi on this 29th day of August, 2022

29 AUG 2022

Amaresh Kumar Rai
DEPONENT

*Delhi High Court
29/8/22
25/8/22*

A.K. Rai
I S/o D/o / W/o
Verified by Ms. *Anut Shukla*
do hereby solemnly affirm before
on *29/8/22* St. No. *2*
true and correct of my knowledge.

[Signature]
Oath Commissioner, New Delhi



Sociology/Social Science, Economics, Fine Arts and Music department.

13.

The details w.r.t various post(s), eligibility criteria, online and general instructions are available on <http://dsmru.up.nic.in>. Online application portal shall remain open from 17.03.2021 to 16.04.2021. The last date for submission of the hard copy of the application form alongwith necessary enclosures is 22.04.2021 upto 05:00 p.m. addressed to The Registrar, Dr. Shakuntala Misra National Rehabilitation University, Mohaan Road, Lucknow-226017 by Speed/Registered Post only.

R-2609

Registrar



उ.प्र. प्रदूषण नियंत्रण बोर्ड

पर्यावरण भवन, टी.सी.-12 वी, विभूति खण्ड, गोमती नगर, लखनऊ

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार की अधिसूचना दिनांक 14.9.2006

(यथासंशोधित) के अंतर्गत लोक सुनवाई हेतु आम सूचना

सर्व साधारण को सूचित किया जाता है कि मेसर्स जे.के.एन. प्र्याचल, सी.बी.डब्ल्यू.टी.एफ. वर्क्स, ग्राम-पहाड़पुर, पोस्ट-गोला, रसूलपुर, तहसील-देवरिया, जनपद-देवरिया के परिसर में प्रस्तावित कॉमन बायो मेडिकल वेस्ट ट्रीटमेंट फैसिलिटीज (सी.बी.डब्ल्यू.टी.एफ.) यूनिट की स्थापना हेतु पर्यावरणीय क्लीयरेंस हेतु आवेदन किया गया है। राज्य बोर्ड द्वारा पर्यावरण (संरक्षण) अधिनियम, 1986 के अंतर्गत पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा जारी अधिसूचना सं. एस.ओ. 1533 दिनांक 14.9.2006 (यथासंशोधित) के प्राविधानों के अंतर्गत उक्त निर्माण हेतु पर्यावरणीय स्वीकृति (Environmental Clearance) जारी करने से पूर्व लोक-सुनवाई की सूचना जारी किया जाना आवश्यक है तथा इस हेतु उक्त सूचना के अंतर्गत 30 दिवस का नोटिस दिया जाना आवश्यक है। लोक सुनवाई पैनल की संरचना पर्यावरणीय अधिसूचना संख्या एस.ओ. 1533 दिनांक 14.9.2006 (यथासंशोधित) के प्राविधानों के अनुसार होगी। परियोजना से सम्बन्धित सम्बन्धित अभिलेख निम्नलिखित कार्यालयों में उपलब्ध है:-

1. जिलाधिकारी, देवरिया।
2. उपायुक्त जिला उद्योग एवं उद्यम प्रोत्साहन केन्द्र, देवरिया।
3. उ.प्र. प्रदूषण नियंत्रण बोर्ड, पर्यावरण भवन, टी.सी.-12वी, विभूति खण्ड, गोमती नगर लखनऊ।
4. क्षेत्रीय कार्यालय, उ.प्र. प्रदूषण नियंत्रण बोर्ड, महादेव झारखण्डी आवास विकास कालोनी, देवरिया रोड, कड़ाघाट, गोरखपुर।
5. अपर मुख्य अधिकारी, जिला पंचायत, देवरिया।

अतः सर्व साधारण को इस जन-सूचना के माध्यम से सूचित किया जाता है कि उक्त परियोजना की पर्यावरणीय स्वीकृति सम्बन्धित प्रकरण की लोक सुनवाई के लिए जिलाधिकारी, देवरिया की अध्यक्षता में दिनांक 15.04.2021 को पूर्वाह्न 11:00 बजे तक उद्योग परिसर पर लोक सुनवाई नियत सुझाव प्रस्तुत कर सकता है। इसके अलावा इस सम्बन्ध में यदि कोई आपत्ति / आदि है, तो लिखित रूप से भी उपरोक्त कार्यालयों में लिखित सूझाव टीका-टिप्पणी

प्रदूषण रोकिए !

नगर - पर्यावरण

Gram : Paryavarani



क्षेत्रीय कार्यालय उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

REGIONAL OFFICE

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या

Ref. No.

345/खन ओपी-176/2022

दिनांक

Dated... 07-07-22

सेवा में,

जे०के०एन० पूर्वांचल सी०बी०डब्लू०टी०एफ० वर्कर्स,

ग्राम- पहाड़पुर, पो०- गोथा रसूलपुर,

जनपद- देवरिया।

विषय:

क्षेत्रीय कार्यालय, गोरखपुर में आच्छादित जनपद गोरखपुर, देवरिया, कुशीनगर एवं महाराजगंज वर्तमान में संचालित अस्पतालों के बेड की संख्या के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक अपने पत्रांक दिनांक शून्य का संदर्भ ग्रहण करने का कष्ट करें। उक्त पत्र के माध्यम से आप द्वारा जनपद गोरखपुर में आच्छादित चारों जनपदों में वर्तमान में संचालित अस्पतालों के बेड की संख्या के सम्बन्ध में सूचना चाही गयी है। उक्त के सम्बन्ध में आपको अवगत कराना है कि कार्यालय अभिलेखानुसार चारों जनपदों में वर्तमान में संचालित अस्पतालों के बेडों की संख्या का विवरण निम्नवत है:

1.	गोरखपुर	-	11575
2.	देवरिया	-	3758
3.	महाराजगंज	-	1995
4.	कुशीनगर	-	1880

TOTAL = 19208 Beds

उक्त के अतिरिक्त आपको अवगत कराना है कि वर्तमान में चारों जनपदों में कोई भी सी०बी०डब्लू०टी०एफ० इकाई संचालित नहीं है।

भवदीय

(पंकज यादव)
क्षेत्रीय अधिकारी

प्रतिलिपि- मुख्य पर्यावरण अधिकारी (वृत्त-6), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No.....

6/811W/48/2019

Dated.....

सेवा में,

मे० मेडिकल पॉल्यूशन कंट्रोल कमेटी,
डी०-33, यू०पी०एस०आई०डी०सी०, औद्योगिक क्षेत्र,
खलीलाबाद, संतकबीर नगर,

विषय :- संस्था द्वारा किए गए विगत उल्लंघन को दृष्टिगत पर्यावरणीय क्षतिपूर्ति अधिरोपित किए जाने के संबंध में।

महोदय,

आपकी संस्था का बोर्ड के क्षेत्रीय कार्यालय बस्ती द्वारा दिनांक 13.07.2017 को निरीक्षण किया गया था। उक्त निरीक्षण आख्या के आधार पर संस्था के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 यथा संशोधित की धारा-33ए० के अन्तर्गत दिनांक 29.09.2017 को कारण बताओं नोटिस प्रेषित किया गया था। संस्था का क्षेत्रीय कार्यालय बस्ती द्वारा दिनांक 26.10.2017 एवं दिनांक 04.06.2018 को निरीक्षण किया गया। निरीक्षण के समय पाया गया कि संस्था द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 तथा बायोमेडिकल वेस्ट मैनेजमेन्ट रूल्स 2016 का अनुपालन नहीं किया गया है। उक्त को दृष्टिगत रखते हुए संस्था के विरुद्ध जारी कारण बताओं नोटिस दिनांक 29.09.2017 की पुष्टि करते हुए दिनांक 25.06.2018 को बन्दी आदेश जारी किया गया। इस प्रकार संस्था द्वारा 212 दिनों का उल्लंघन किया गया। केन्द्रीय प्रदूषण नियंत्रण बोर्ड, की मार्गदर्शिका के अनुसार संस्था पर प्रतिदिन ₹० 10,000 (₹० दस हजार मात्र) पर्यावरणीय क्षति आंकलित होती है। संस्था द्वारा 212 दिनों का उल्लंघन किया गया है। इस प्रकार संस्था पर ₹० 21.20 लाख (₹० इक्कीस लाख बीस हजार मात्र) कुल पर्यावरणीय क्षति का आंकलन किया जाता है। संस्था से पूर्व में ₹० 50,000 (₹० पचास हजार मात्र) पर्यावरणीय क्षतिपूर्ति के रूप में धनराशि को बोर्ड में जमा कराया गया है।

अतः उपरोक्त को दृष्टिगत रखते हुए मे० मेडिकल पॉल्यूशन कंट्रोल कमेटी, डी०-33, यू०पी०एस०आई०डी०सी०, औद्योगिक क्षेत्र, खलीलाबाद, संतकबीर नगर, पर ₹० 20.70 लाख (₹० बीस लाख सत्तर हजार मात्र) का पर्यावरणीय क्षतिपूर्ति के रूप में अर्थदण्ड अधिरोपित किया जाता है तथा निर्देशित किया जाता है कि पर्यावरणीय क्षतिपूर्ति की धनराशि को उ०प्र० प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक आफ इण्डिया, विभूति खण्ड, गोमती नगर, लखनऊ स्थिति बैंक के खाता संख्या-701502010002104 आई०एफ०एस०सी० कोड UBINO570150 में एक सप्ताह के

अन्दर जमा कर जमा की गई धनराशि का साक्ष्य क्षेत्रीय कार्यालय व बोर्ड मुख्यालय में प्रस्तुत करना सुनिश्चित करें।

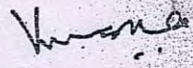
सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत



मुख्य पर्यावरण अधिकारी,
वृत्त-6

प्रतिलिपि :-

1 क्षेत्रीय अधिकारी उ०प्र० प्रदूषण नियंत्रण बोर्ड, बस्ती को आवश्यक कार्यवाही हेतु प्रेषित।



मुख्य पर्यावरण अधिकारी,
वृत्त-6

16

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Sl. No. 53849 / सी-6/बी0एम0डब्ल्यू0/48/बस्ती/2020

Dated 13/10/20
पंजीकृत

मेसर्स मेडिकल पॉल्यूशन कंट्रोल कमेटी,
डी-33, यू.पी.एस.आई.डी.सी.,
औद्योगिक क्षेत्र, खलीलाबाद,
संतकबीर नगर।

विषय: संस्था के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध।

उपरोक्त विषयक इस कार्यालय के पत्रांक-एच.53186/सी0-6/बी0एम0डब्ल्यू0/48/बस्ती/2020 दिनांक 23.09.2020 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा संस्था के विरुद्ध पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा-5 के अन्तर्गत निम्न निर्देश जारी किये गये हैं :-

1. यह कि मेसर्स मेडिकल पॉल्यूशन कंट्रोल कमेटी, औद्योगिक क्षेत्र, खलीलाबाद, संतकबीर नगर द्वारा संस्था में भण्डारित कोविड-19 एवं अन्य बायो मेडिकल वेस्ट का निस्तारण कानपुर देहात स्थित टी. एस.डी.एफ. के इन्सीनिरेटर में निस्तारित करना सुनिश्चित करें।
2. यह कि मेसर्स मेडिकल पॉल्यूशन कंट्रोल कमेटी, औद्योगिक क्षेत्र, खलीलाबाद, संतकबीर नगर द्वारा किसी भी दशा में कोविड-19 एवं अन्य बायो मेडिकल वेस्ट का भण्डारण परिसर में न किया जायें।
3. यह कि मेसर्स मेडिकल पॉल्यूशन कंट्रोल कमेटी, औद्योगिक क्षेत्र, खलीलाबाद, संतकबीर नगर द्वारा बायो मेडिकल वेस्ट मैनेजमेन्ट रूल्स, 2016 एवं केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा कोविड-19 वेस्ट के निस्तारण हेतु निर्धारित गाइड लाइन रिवीजन-04 का अक्षरशः से अनुपालन सुनिश्चित किया जायें।

उपरोक्त निर्देशों का तत्काल अनुपालन सुनिश्चित करते हुये कृत कार्यवाही की सूचना बोर्ड को अवगत कराये। उक्त के अतिरिक्त संस्था मेसर्स मेडिकल पॉल्यूशन कंट्रोल कमेटी, औद्योगिक क्षेत्र, खलीलाबाद, संतकबीर नगर द्वारा किये गये कोविड-19 वेस्ट एवं अन्य बायो मेडिकल वेस्ट के निस्तारण नियमानुसार/गाइड लाइन व अनुरूप नहीं किये जाने के दृष्टिगत क्यों न मेसर्स मेडिकल पॉल्यूशन कंट्रोल कमेटी, औद्योगिक क्षेत्र, खलीलाबाद, संतकबीर नगर के विरुद्ध दिनांक 02.06.2020 से दिनांक 21.09.2020 तक के उल्लंघन को दृष्टिगत रखते हुए रु० 13,44,000/- (रु० तेरह लाख चौवालिस हजार मात्र) पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये।

बोर्ड के क्षेत्रीय कार्यालय बस्ती द्वारा संस्था का निरीक्षण दिनांक 08.10.2020 को किया गया। निरीक्षण व समय संस्था परिसर के अन्दर अधिकाधिक मात्रा में बायोमेडिकल वेस्ट कोविड-19 वेस्ट एवं कोविड-19 व अतिरिक्त अन्य बायोमेडिकल वेस्ट का भण्डारण किया हुआ पाया गया। उक्त भण्डारण खुले में तथा कुछ सेड व अन्दर बैग्स में भण्डारित पाया गया है। परिसर के अन्दर खुले में भण्डारित अधिक मात्रा में बायोमेडिकल वेस्ट व भण्डारण से आस-पास के क्षेत्र में तीव्र दुर्गन्ध व्याप्त पाई गई।

संस्था में स्थापित इन्सीनिरेटर की क्षमता के सापेक्ष अत्यधिक भार (ओवरलोड) है प्रतिदिन 16 से 18 घण्टे लगातार संचालन के उपरान्त भी परिसर के अन्दर कोविड-19 व उक्त वेस्ट के अतिरिक्त अन्य बायोमेडिकल वेस्ट का निस्तारण प्रतिदिन नहीं किये जाने से परिसर के अन्दर अधिकाधिक मात्रा में बायोमेडिकल वेस्ट खुले में भण्डारित किया गया है।

बोर्ड द्वारा जारी निर्देश दिनांक 23.09.2020 का अनुपालन सुनिश्चित करने हेतु बोर्ड के क्षेत्रीय कार्यालय बस्ती के पत्र दिनांक 25.09.2020 एवं 05.10.2020 द्वारा संस्था को नोटिस प्रेषित किया गया है। संस्था द्वारा उक्त नोटिस में उल्लिखित बिन्दुओं का अनुपालन नहीं किया गया है। संस्था के परिसर के अन्दर भण्डारित बायोमेडिकल वेस्ट (कोविड-19) एवं कोविड-19 वेस्ट के अतिरिक्त अन्य बायोमेडिकल वेस्ट का निस्तारण कानपुर देहात स्थित टी0एस0डी0एफ0 के इन्सीनिरेटर में निस्तारण किये जाने की कोई भी प्रगति/अनुपालन की कार्यवाही नहीं की गई है।

संस्था ने अपने पत्र दिनांक 03.10.2020 एवं 04.10.2020 द्वारा बोर्ड द्वारा जारी निर्देश की अनुपालन आख्या प्रेषित किया है। परन्तु क्षेत्रीय कार्यालय के निरीक्षण आख्या दिनांक 08.10.2020 को दृष्टिगत रखते हुए उक्त अनुपालन आख्या तथ्यों से परे एवं असत्य है। इस प्रकार संस्था द्वारा पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा-5 के अन्तर्गत जारी निर्देश दिनांक 23.09.2020 का अनुपालन नहीं किया जा रहा है।

उक्त के संबंध में क्षेत्रीय कार्यालय द्वारा संस्था के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति की है।

दिनांक 25.09.2020 को बोर्ड के क्षेत्रीय कार्यालय बस्ती द्वारा संस्था की शुद्धिकृत उत्प्रावह का नमूना एकत्र किया गया था। नमूने की विश्लेषण आख्या में बी०ओ०डी० की मात्रा 42 मिग्रा०/ली० तथा सी०ओ०डी० की मात्रा 272 मिग्रा०/ली० पाई गई है। जोकि निर्धारित मानकों से अधिक है।

अतः उपरोक्त को दृष्टिगत रखते हुए सक्षम अधिकारी के अनुमोदनोपरान्त संस्था के विरुद्ध रु० 13.44 लाख (रु० तेरह लाख चौवालिस हजार मात्र) पर्यावरणीय क्षतिपूर्ति अधिरोपित किया जाता है। उक्त पर्यावरणीय क्षतिपूर्ति धनराशि विलम्बतम् 15 दिन में उ०प्र० प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभूति खण्ड, गोमती नगर, लखनऊ स्थिति बैंक के खाता संख्या 701502010002104 IFSC कोड UBIN 0570150 में जमा करना सुनिश्चित करें अन्यथा संस्था के विरुद्ध नियमानुसार कार्यवाही की जायेगी जिसका सम्पूर्ण उत्तरदायित्व संस्था के संचालको का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत

मुख्य पर्यावरण अधिकारी
(वृत्त-6)

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, संतकबीर नगर।
2. मुख्य चिकित्सा अधिकारी, संतकबीर नगर।
3. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बस्ती को इस आशय के साथ प्रेषित कि संस्था के विरुद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि जमा कराये जाने के संबंध में आवश्यक कार्यवाही करना सुनिश्चित करें।
4. लेखा प्रभारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।

मुख्य पर्यावरण अधिकारी
(वृत्त-6)



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड UTTAR PRADESH POLLUTION CONTROL BOARD

17

Ref. No. 153576 / C-6 / B.M. 111 / 48 / M.P. - C-6 / 2024

Date 2.2.21

ई-मेल द्वारा

सेवा में,

जिलाधिकारी,
संतकबीर नगर।

विषय: मेसर्स मेडिकल पॉल्यूशन कन्ट्रोल कमेटी (एम.पी.सी.सी.), डी-33, यू.पी.एस.आई.डी.सी., औद्योगिक क्षेत्र, खलीलाबाद, संतकबीर नगर के विरुद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति रु० 13.44 लाख (रु० तेरह लाख चौवालिस हजार मात्र) को भू-राजस्व की भाँति वसूली किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक इस कार्यालय के पत्रांक एच.53849/सी-6/बी.एम.डब्ल्यू/48/बस्ती/2020 दिनांक 13.10.2020 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा मेसर्स मेडिकल पॉल्यूशन कन्ट्रोल कमेटी (एम.पी.सी.सी.), डी-33, यू.पी.एस.आई.डी.सी., औद्योगिक क्षेत्र, खलीलाबाद, संतकबीर नगर के विरुद्ध रु० 13.44 लाख (रु० तेरह लाख चौवालिस हजार मात्र) पर्यावरणीय क्षतिपूर्ति अधिरोपित की गयी है (पत्र की छाया प्रति संलग्न)। संस्था द्वारा उक्त पर्यावरणीय क्षतिपूर्ति धनराशि बोर्ड में अभी तक जमा नहीं किया गया है। इस सम्बन्ध में माननीय एन0जी0टी0, नई दिल्ली द्वारा ओ0ए0 संख्या 72/2020 में दोषी हेल्थ केयर फैसिलिटीज एवं सी.बी.डब्ल्यू.टी.एफ. के विरुद्ध बोर्ड द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि की रिकवरी हेतु दिनांक 18.01.2021 को निम्नानुसार आदेश पारित किये गये हैं:-

"VII. RECOMMENDATIONS BY THE OVERSIGHT COMMITTEE"

In view of the above, we recommend as follows:

- (15) *EC of Rs. 7.60 Cr and Rs. 1.43 Cr have been imposed against 141 HCFs and 08 CBWTFs respectively. The imposed penalty has yet not been realized. State PCB may be directed to take necessary action and ensure realization of EC as per the prescribed procedure.*
11. *The report is accepted and further action may be taken in terms of the recommendations by the concerned authorities in the State of UP, which may be monitored by the Chief Secretary, UP. Apart from the action to be taken in the State of UP, all the States/UTs may take further follow up action in terms of para 8 above which may be reviewed by the Chief Secretaries of all the States/UTs and also monitored by the CPCB at the national level.*

अतः उपरोक्त को दृष्टिगत रखते हुये आपसे अनुरोध है कि संस्था के विरुद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि रु० 13.44 लाख (रु० तेरह लाख चौवालिस हजार मात्र) की भू-राजस्व की भाँति वसूली कराने का कष्ट करें जिससे माननीय अधिकरण द्वारा पारित आदेश दिनांक 18.01.2021 का अनुपालन सुनिश्चित किया जा सके।

संलग्नक :- यथोपरि।

भवदीय,

(आशीष तिवारी)
सदस्य सचिव

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. श्री एल0एम0 सोनी, पी0पी0एस0, माननीय ओवर साईट कमेटी, पर्यावरण निदेशालय, विनीत खण्ड-1, गोमती नगर, लखनऊ को सूचनार्थ प्रेषित।
2. मुख्य चिकित्सा अधिकारी, संतकबीर नगर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
3. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बस्ती को इस निर्देश के साथ प्रेषित कि संस्था के विरुद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि की वसूली हेतु जिलाधिकारी, संतकबीर नगर से सम्पर्क कर आवश्यक कार्यवाही करायें।

सदस्य सचिव

401/511/21



18.

VAKALATNAMA
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI

APPEAL NO. 6 of 2021

M/S PRABHAKAR RAI & ORS

.....APPELLANTS

VERSUS

UNION OF INDIA & ORS.

..... RESPONDENTS

KNOW ALL to whom these present shall come that I/We the above named Petitioner do hereby appoint

LexWeb

Advs & Legal Advisors

D-54, Sector 48, Noida - 201

303, Ph. Nos. 0120-4206283

Mo. No. 9999933220

Email: mail@lexweb.in



Amit Shukla
Kundan Rai
Neha Shukla
B.S Pundir
Deva Shukla
Kumudini Shukla

(herein after called the advocate/s) to be my/our Advocate in the above noted case authorized him:-
To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/ us.

To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings.

The deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/We undertake that I / we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

And I /we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain himself.

And I /we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid. I /we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years or part thereof.

IN WITNESS WHEREOF I/We do hereunto set my /our hand to these presents the contents of which have been understood by me/us on this 29th day of August 2022

Accepted subject to the terms of fees.

[Signature]
ADVOCATE
[Signature]
ADVOCATE

CLIENT

CLIENT

[Signature]
Amresh Kumar Rai